

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1406 of 2019**

**IN THE MATTER OF:**

A. Balakrishana

...Appellant

Versus

Kotak Mahindra Bank Ltd. & Anr.

...Respondents

**Present**

**For Appellant: Mr. Gautam Singh, Advocate.**

**For Respondents: Ms. Priyanka Anand, Advocate for Respondent No.1.**

**ORDER**

**23.01.2020** Reply affidavit has been filed.

Learned Counsel for the Appellant prays for and is allowed time to file rejoinder within a week.

Place the case 'for admission (after notice)' on **7<sup>th</sup> February, 2020**.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Shreesha Merla]  
Member (Technical)